BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2

IA 308 of 2020 in CP (I.B) No. 148/NCLT/AHM/2019

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.04.2021

Name of the Company: Devsaria Iron & Steel Company Pvt Ltd
V/s
RP of Perfect Boring Pvt Ltd

Section 43-47,49 r.w 60(5) of the Insolvency and Bankruptcy Code.

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

ORDER
(through video conferencing)

Mr. Amitabh, Advocate appeared on behalf of Applicant.

Mr. Dev Shah, Advocate appeared on behalf of Mr. Arjun Sheth, Advocate for the Respondent and submitted that the conducing lawyer has filed leave note requesting adjournment.

The prayer is allowed.

List the matter on 13.07.2021

CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 21st day of April, 2021

AB